

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 8708/2019

(Arising out of impugned final judgment and order dated 24-05-2019 in CRLAP No. 852/1983 passed by the High Court of Judicature At Allahabad)

VISHWANATH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. , IA No. 131362/2019 - EXEMPTION FROM FILING O.T, IA No. 156449/2019 - EXEMPTION FROM FILING O.T. IA No. 156447/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-10-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Arvind Varma, Sr. Adv.
 Mr. Gaurav Agarwal, Adv.
 Ms. Shristi Gupta, Adv.
 Ms. Saloni Tangri, Adv.
 Ms. Eesha Bakshi, Adv.
 Ms. Jasleen Chahal, Adv.
 Mr. Abhishek Sharma, AOR

For Respondent(s) Mr. Anurag Dubey, Adv.
 Ms. Anu Sawhney, Adv.
 Ms. Manisha Yadav, Adv.
 Mr. Pramod, Adv.
 Mr. S.R. Setia, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications from exemption from filing O.T.
are allowed.

Issue notice.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR